

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 7th day of December 1999.

Original Application no. 917 of 1992.

Hon'ble Mr. S.K.I. Naqvi, Judicial Member

Hon'ble Mr. M.P. Singh, Administrative Member

Edwin Christopher,
S/o Shri F.D. Abraham,
r/o 1109, Gondu Compound,
Civil Lines,
Jhansi.

... Applicant

C/A Shri R.K. Nigam

Versus

1. Union of India through General Manager,
Central Railway, Bombay.

2. Chairman, Railway Recruitment Board,
Bombay Central.

... Respondents.

C/R Shri A.V. Srivastava

...2/-

ORDER

Hon'ble Mr. S.K.I. Naqvi, Member-J.

Shri E. Christopher, the applicant has moved this O.A. under section 19 of the Administrative Tribunals Act, 1985 with the prayer to ~~commit~~ ^{direct} the respondents to issue appointment letter in favour of the applicant appointing him to the post of Popular category no. 16. As per the applicant's case he qualified the test and his name was included in the successful candidates in the list ~~as~~ displayed at the notice board ^{of} respondent no. 2 in the Bombay, ~~but~~ ^{but} no appointment letter was issued to him for which he made several representations and also the petition was filed before Hon'ble High Court, Allahabad and now he has come up before the Tribunal for the direction as above.

2. Heard Shri R.K. Nigam learned counsel for the applicant and Shri A.V. Srivastava for the respondents. Shri A.V. Srivastava has pointed out that the applicant has not filed any document to show that actually he was among the successful candidates. He has also referred to annexure A1 and A2. The documents which have been relied upon by the applicant are only admit card and call letter and do not indicate that the applicant qualified the test. Moreover, he has raised preliminary objection and asserted with the matter as barred by limitation. He has also emphasised that the documents filed to cover the limitation are not of any help to the applicant. Moreover, the referred judgment in O.A. 936/87 is in respect of category 25 where as the

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applicant was a candidate for post under category 16. Therefore, the observation are not of any help of the applicant.

3. We find that the applicant has failed to bring any documents according to which it may be concluded that he successfully ~~faired~~ ^{performed} with the test ~~in~~ ^{under} question and, therefore, no direction can be issued for his appointment as prayed for.

4. Under the circumstances we are not inclined to grant relief sought. The O.A. is dismissed accordingly.

5. No order as to costs.



Member-A



Member-J

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